Marriage equality for same-sex couples

586. SHRI DEREK O'BRIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a)   whether it is possible for same-sex couples to register their marriage as per Indian law, if so, the details thereof, if not, the reasons therefor; and

(b)   whether Government plans to take steps to encourage marriage inclusivity and equality for same-sex couples, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) No, Sir.

(b)   Presently, there is no proposal to legalise same sex marriage in the country.

Launch of SUVAS App

587. DR. VIKAS MAHATME: Will the Minister of LAW AND JUSTICE be pleased to state:

(a)   by when the newly launched 'Supreme Court Vidhik Anuvaad Software' (SUVAS) App launched by the Supreme Court would be operational;

(b)   in how many languages the app would provide updates regarding the legal procedures;

(c)   whether there are provisions for access to information by the visually challenged as well, if not, the reasons therefor; and

(d)   whether any other new digitization initiatives are going to be taken to increase access to legal information for all Indians including print disabled citizens in the near future?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) With a view to enable common people of India to understand the judgments of Supreme Court in easy manner in local languages, SUVAS (Supreme Court Vidhik Anuvaad Software) has been developed as a path breaking initiative by the Supreme Court of India in collaboration and with technical support from the Ministry of Electronics and Information Technology, Government of India aided by experts from IIT and IIIT.

This pilot development of SUVAS is at present in testing, training and refinement phase in 18 High Courts in the country. The work covers translating judgments related